

has been convened to consider the National Food Policy;

(b) if so, a resume of its deliberations and decisions; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. B. Chavan): (a) Yes, Sir. A meeting of the representatives of all parties in Parliament was convened by the Minister for Food and Agriculture on the 8th November, 1965 to discuss the procurement and distribution aspects of the Emergency Food Plan. Another such meeting was convened by the Minister for Food and Agriculture on the 9th November, 1965 at which the production aspects of the Emergency Food Plan were discussed.

(b) A statement giving a brief record of the two meetings is placed on the Table of the House. [Placed in Library. See No. LT-5158/65].

(c) Does not arise.

Report of Enquiry Committee on escape of Daniel Walcott

658. Shri Hari Vishnu Kamath: Will the Minister of Civil Aviation be pleased to refer to the reply given to Starred Question No. 767 on 21st September, 1965 regarding report of enquiry Committee on the escape of Daniel Walcott and state the details of disciplinary action taken against the officers charge-sheeted?

The Minister of Transport (Shri Raj Bahadur): Disciplinary proceedings against the officers are still in progress.

Road Accidents in Delhi

659. Shri Hari Vishnu Kamath: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 2131 on the 14th September, 1965 regarding road accidents in Delhi and state:

(a) the upshot of the cases pending in court, and of those under investigation;

(b) how many of the drivers involved in the remaining cases enjoyed diplomatic immunity;

(c) whether such diplomatic immunity is enjoyed by the drivers of some foreign Missions only;

(d) if so, which; and

(e) the basis therefor?

The Minister of Transport (Shri Raj Bahadur): (a) Out of the three cases previously shown as pending in Courts, the driver of one vehicle was convicted and fined Rs. 150. The remaining two cases are still pending in Courts.

In regard to the eight cases which were previously stated to be under investigation, two cases were filed, as untraced. One case is pending in Court and the remaining five cases are still under investigation.

(b) 21.

(c) to (e). Only privileged persons of the privileged institutions enjoy diplomatic immunity from the criminal, civil and administrative jurisdiction of the receiving State. If the driver happens to be a national resident in the receiving State i.e. an Indian national, he does not enjoy any immunity.

Prices of Gram

660. Shri Madhu Limaye:
Shri Bagri:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware of the wide differences in the prices of gram ruling in Punjab, Maharashtra and other States;

(b) whether Government are also aware that there is no such big variation in prices of cattle feed like gavar; and

(c) if so, the reasons for this wide difference in the price behaviour of gram and gavar?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.